

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:674

ANSWERED ON:28.11.2005

BONDED CHILDREN LABOUR

Chavda Shri Harisinh Pratapsinh;Mahato Shri Sunil Kumar;Narhire Smt. Kalpana Ramesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of bonded children/labour freed from their incarceration during the last three years and thereafter State-wise;
- (b) whether the freed children were again trapped into bondage shortly thereafter;
- (c) if so, the number of such cases and the reasons therefor; and
- (d) the remedial steps taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): A statement is Annexed.

(b) & (c): No case of freed/released bonded labour including child bonded labour relapsed into bondage after their release has been reported by any State Government.

(d): As per the Bonded Labour System (Abolition) Act, 1976 Vigilance Committees at District and Sub-Divisional levels under the Chairmanship of District Magistrates/Sub-Divisional Magistrates respectively have been constituted to identify the incidence of bonded labour.

STATEMENT REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 674 TO BE ANSWERED ON 28.11.2005.

(a) The Bonded Labour System (Abolition) Act, 1976 does not make any distinction between child bondage and adult bondage. The number of bonded labourers including child bonded labourers identified, and freed/released during the last three years and thereafter, State-wise are as under:-

Name of the States 2002-03 2003-04 2004-05 2005-06
upto 25.11.05

Andhra Pradesh	-	1699	-	-
Bihar	125	314	281	141
Haryana	21	-	-	-
Karnataka	1854	-	64	-
Madhya Pradesh	-	-	265	38
Maharashtra	5	-	-	6
Orissa	-	39	19	-
Punjab	69	-	-	-
Rajasthan	-	10	-	-
Uttar Pradesh	-	398	41	114
Chhattisgarh	124	-	-	-
Jharkhand	-	-	196	-
Uttaranchal	-	5	-	-
West Bengal	-	-	-	5